

(SHOW CAUSE NOTICE BEFORE ADMISSION)
IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
WEDNESDAY, THE TWELFTH DAY OF JULY TWO THOUSAND AND
TWENTY THREE

:PRESENT:

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO
WRIT PETITION NOS: 18047 & 18216 OF 2023

WRIT PETITION NO: 18047 OF 2023

Between:

Sanikommu Venkata Sai Bharath Reddy,, S/o. Sanikommu Thirupathi Reddy,
Aged 17 years, Student, minor represented by his Natural Father / Guardian
Mr. Sanikommu Thirupathi Reddy, S/o. Sanikommu Velugonda Reddy, aged
50 years, R/o.Hanumantha Puram, Prakasam District - 523227 State of
Andhra Pradesh.

Petitioner

AND

1. Union of India,, Rep. by its Secretary, Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi - 110011.
2. Union of India,, Rep. by its Secretary (HE), Ministry of Education, 109-C,
Shastri Bhawan New Delhi - 110001.
3. National Medical Commission (NMC),, Represented by its Secretary, Pocket-
14, Sector-8, Dwarka Phase-1, New Delhi - 110077.
4. State of Telangana,, Rep. by its Principal Secretary, Health, Medical and
Family Welfare Department, Secretariat, Hyderabad.
5. Director of Medical Education,, Health, Medical and Family Welfare
Department, Government of Telangana, Secretariat Buildings, Hyderabad.
6. Telangana Vaidya Vidhana Parishad,, Department of Health, Medical and
Family welfare, Rep.by its Commissioner, DM and HS Campus, Sultan
Bazaar, Koti, Hyderabad.
7. Telangana State Medical Services and Infrastructure Development
Corporation (TSMSIDC),, Rep. by its Managing Director, 2nd Floor, DM and
HS Campus. Sultan Bazaar, Koti, Hyderabad.
8. Kaloji Narayana Rao University of Health Sciences (KNRUHS),, Rep. by its
Registrar, Nizampura, Warangal, Telangana.
9. State of Andhra Pradesh,, Rep. by its Principal Secretary, Health, Medical and
Family Welfare Department, Secretariat, Velagapudi, Amaravati.

Respondents

WHEREAS the Petitioner above named through his Advocate SRI
ANUP KOUSHIK KARAVADI presented this Petition under Article 226 of the
Constitution of India praying that in the circumstances stated in the affidavit filed
therewith, the High Court may be pleased to issue a writ, order, or direction more
particularly one in the nature of WRIT OF MANDAMUS to (a).Declare the Rule 3 (II)

(d), (e) and (h) of the Telangana Medical and Dental Colleges Admissions (Admissions into MBBS and BDS Courses) Rules, 2017 amended/introduced vide G.O.Ms.No.72 dated 03.07.2023, issued by Respondent No. 4., through which the reservations as contemplated in the unamended Clauses of Rule 3 (II) (d), (e) are restricted in colleges established prior to 2nd June, 2014 and also the newly introduced Clause Rule 3 (II) (h) through which 100percent seats under Competent Authority Quota in the colleges established after 2nd June, 2014 are allocated to local students of Telangana State as illegal, Arbitrary, irregular, irrational, contrary to the Andhra Pradesh Reorganization Act, 2014 apart from being violative of Articles 14 and 21 of the Constitution of India, 1950. and consequentially set aside the same.(b).Declare the consequent impugned admission counseling Prospectus/Regulations issued by the Respondent No. 8 (For MBBS/BDS Courses for the academic year 2023-2024 under Competent authority quota) dated 06.07.2023, as illegal, arbitrary and the same liable to be set-aside and. (c).Direct the Respondent.No.4 to restore the provisions in force prior to the issuance of G.O.Ms.No.72 dated 03.07.2023, issued by Respondent.No.4, ensuring equal opportunity and protection of the laws to the students of Andhra Pradesh for the academic year 2023-2024 of NEET(UG) Courses.;

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri ANUP KOUSHIK KARAVADI Advocate for the Petitioner, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Secretary, Ministry of Health and Family Welfare, Union of India,, Nirman Bhawan, New Delhi - 110011.
2. The Secretary (HE), Ministry of Education, Union of India,, 109-C, Shastri Bhawan New Delhi - 110001.
3. The Secretary, National Medical Commission (NMC),, Pocket-14 , Sector-8, Dwarka Phase-1, New Delhi - 110077.
4. The Principal Secretary, Health, Medical and Family Welfare Department, State of Telangana Secretariat, Hyderabad.
5. The Director of Medical Education,, Health, Medical and Family Welfare Department, Government of Telangana, Secretariat Buildings, Hyderabad.
6. The Commissioner, Telangana Vaidya Vidhana Parishad,, Department of Health, Medical and Family welfare, DM and HS Campus, Sultan Bazaar, Koti, Hyderabad.
7. The Managing Director, Telangana State Medical Services and Infrastructure Development Corporation (TSMSIDC),, 2nd Floor, DM and HS Campus, Sultan Bazaar, Koti, Hyderabad.
8. The Registrar, Kaloji Narayana Rao University of Health Sciences (KNRUHS), Nizampura, Warangal, Telangana.
9. The Principal Secretary, Health, Medical and Family Welfare Department, State of Andhra Pradesh, Secretariat, Velagapudi, Amaravati.

are directed to show cause on or before 09/08/2023 to which date the case stands posted as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.